

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

23.

C.P.(IB)/1178(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES:

Hi-Tech Engineering Industries

Vs

Syska Led Lights Private Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Umang Mehta i/b Shailen Bhatia, Ld. Counsel for the Corporate Debtor present.
2. On 07.02.2024 the Corporate Debtor was granted three weeks to file reply. On 27.03.2024 the Corporate Debtor was again given one week's time to file reply with the direction that the right to file reply will be forfeited if reply is not filed.
3. Counsel for the Corporate Debtor filed reply beyond the stipulated time which is taken on record subject to payment of Rs.25,000/- (Rupees Twenty-five only) to the Prime Minister's Welfare Fund through *Bharatkhoosh* account. The receipt for the same to be produced on the next date of hearing.
3. List this matter for hearing on 18.06.2024.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)